

pleased to refer to the answer to unstarred question No. 787-A asked on the 17th December, 1952, and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since December, 1952 under the administrative control of the Ministry of Commerce and Industry giving the following information in each case:—

- (i) date of constitution,
- (ii) the recurring and non-recurring expenditure involved.
- (iii) provision for audit of their accounts, and
- (iv) the method of submission of the report of their activities; and

(b) the names of bodies of permanent nature that have been dissolved during this period?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) and (b). Two statements giving the necessary information are attached. [See Appendix VIII, annexure No. 99.]

#### Ad-Hoc COMMITTEES

**861. Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to refer to the answer to unstarred question No. 787-A asked on the 17th December, 1952, and state:

(a) the names of *ad-hoc* committees:—

- (i) that were appointed since December, 1952 giving the date of appointment,
- (ii) that have finished their work and have submitted their reports during the period giving the dates of submission of their reports, and
- (iii) that are still functioning and the time by which they are expected to submit their reports; and

(b) the names of bodies of advisory character that have been dissolved during this period?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) and (b). Two statements giving the necessary information are attached. [See Appendix VIII, annexure No. 100.]

#### FIAT CARS

**862. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any firm had been given an assurance by Government that the firm will be given a monopoly for the manufacture or assembly of Fiat cars in India on certain conditions;

(b) if so, what were the conditions;

(c) whether it is a fact that subsequently Government negotiated with another Indian firm for the grant of monopoly; and

(d) the final choice of Government in the matter?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) to (d). It is not understood what the Hon'ble Member means by "monopoly for the manufacture or assembly of Fiat cars in India". Manufacturing programmes for baby cars were invited from prospective manufacturers of other types of motor vehicles in the country last year. Three manufacturing programmes for baby cars were received in response, out of which one was for FIAT 1100 car. After scrutiny, all the three programmes were found to be satisfactory and were approved. There was, at no time, any question of Government negotiating with any firm for the grant of "monopoly".

#### SODA ASH

**863. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether applicants for *ad-hoc* licences for import of Soda Ash were told by Government that their applications could be considered only:—

- (i) if they can furnish evidence to show that an export permit